

64

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1472/97.

Dt. of Decision : 05-04-99.

1. K.Ananda Kumar
2. A.N.Giridhar
3. K.V.Raghavendra Prasad
4. P.Damodahra Rao
5. Ram Narayan
6. A.John
7. P.V.P.Kiran Kumar
8. G.M.A.Ahmed Baig
9. M.M.Basha
- 10.B.Rajender
- 11.M.Sudhakara Reddy
- 12.R.Anantha Saradhi
- 13.S.Kuthu Krishnan
- 14.A.Abraham
- 15.G.V.Shekhar Babu
- 16.B.Shekhar Raghunath
- 17.K.Narender
- 18.Mahender Bandu Sonware
- 19.K.Ramesh Kumar

.. Applicants.

Vs

1. The Union of India, Rep. by the General Manager, SC Rly, Rail Nilayam, Sec'bad.
2. The Chief Personnel Officer, SC Rly, Rail Nilayam, Sec'bad.
3. The Divl.Rly. Manager, SC Rly, (Hyderabad Divison) (MG) Opp, Rail Nilayam, Sec'bad.

.. Respondents.

Counsel for the applicants : Mr.G.Ramachandra Rao

Counsel for the respondents : Mr.J.R.Gopala Rao, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMEER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

2

D

.. 2/-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.G.Ramachandra Rao, learned counsel for the applicants and Mr.J.R.Gopala Rao, learned counsel for the respondents.

2. There are 19 applicants in this OA. They are Diesel Assistants under R-3. A provisional seniority list was issued by the order No.YP/731/ELR/HYB/Seniority dated 25-1-96 (Annexure-3). The applicants submit that the above seniority list is not in accordance with the direction of this Tribunal in OA.1168/94 which follows the earlier direction in OA.441/94. The applicants submitted a representation for issuing a seniority list of Diesel Assistants in accordance with the direction of this Tribunal in OA.1168/94 and CA.441/94. That representation was disposed of by the impugned order No.YP/563/P11/1/HYB/SG dated 2-9-97 (Annexure-VII) stating that the case was examined thoroughly and that the OA.1168/94 and OA.441/94 mentioned in ~~in~~ their representation is filed by Guntakal Division and Secunderabad Division employees and it is no way connected with Hyderabad Division. However a remark has been made in the penultimate para of that reply which reads as follows:-

"However the CAT/HYB has given direction in OA.No.1168/94 para-13 sub-para (i), that the eligible Fireman 'B' if any as on 31-12-85 have to be shown above the direct recruits."

It is not known whether that remark is atleast followed in preparing the seniority list.

R

J

-3-

3. This OA is filed to set aside the impugned letter No. YP/553/P.11/1/HYB/SC dated 2-9-97 and for a consequential direction to the respondents to prepare and publish the seniority list of Diesel Assistants/Fireman Grade-I by showing the applicants (Direct recruits) over the adhoc promotees in accordance with the principles laid down in the judgement dated 27-12-95 in OA.1168/94 with all attendant benefits.

4. It is a fact that the applicants were appointed as direct recruit Diesel Assistants on the basis of the notification No.1/85 for filling the 246 posts of Apprentice Fireman 'A' issued by the Railway Recruitment Board. The candidates to Hyderabad Division were also supplied on the basis of the said notification. This is evident from the para-3 of the facts enumerated in the judgement in OA.1168/94.

5. When that is so there is no need to differentiate in giving the seniority position to the applicants herein in Hyderabad Division without following the directions given in the earlier OA viz., OA.1168/94 and OA.441/94. The contentions raised in this OA are same as the contentions raised in the other referred OAs for giving them seniority. Those OAs even though they belong to Guntakal and Sec'bad Division the grounds are same and there is no need to differ from the judgement given in those OAs in regard to the fixation of seniority for the applicants herein. The respondents themselves in the impugned reply dated 2-9-97 appear to agree with the sub-para (i) of para-13 in OA.1168/94. However that be the case it is not understood why the other directions numbering four given in OA.1168/94 should not be followed in the present case also. We see no reasons to differ from the judgement already given in OA.1168/94 and OA.441/94.

..4/-

-4-

6. In view of the above discussions we follow the earlier judgement, and direct as follows:-

(i) The eligible Fireman 'B' if any as on 31-12-85 have to be shown above the direct recruits;

(ii) The shortfall vacancies in Para-'b' category upto the end of December 1987 has to be determined and to that extent the direct recruits have to be placed below item (i) referred to above;

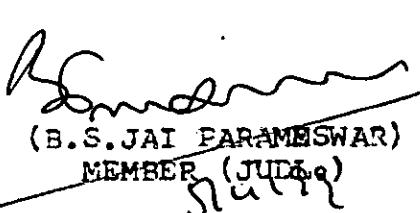
(iii) The promotees equal to the number of direct recruitments referred to in item (ii) above have to be placed below the direct recruits referred to item (ii) and ;

(iv) The remaining direct recruits and promotees have to be placed alternatively starting with the direct recruitment, below promotees referred to in item (ii).

7. The provisional seniority list issued by the letter dated 25-1-96 should be re-cast following the above principles and circulate calling for objections if any, on the basis of that, revised seniority list should be finalised.

8. Time for compliance is three months from the date of receipt of a copy of this order.

9. The OA is ordered accordingly. No costs.

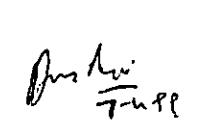

(B.S.JAI PARAMESWAR)

MEMBER (JUDG.)


(R.RANGARAJAN)

MEMBER (ADMN.)

Dated : The 5th April, 1999.
(Dictated in the Open Court)


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spr

Copy to:

1. HDHNZ
2. HHRP M(A)
3. HOSJP M(J)
4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN:
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR:
MEMBER (J)

DATED: 5-4-99

ORDER/ JUDGEMENT

MA./ RA./ CP. No.

IN

O.A. NO. 1472/97

ADMITTED AND IN TERM DIRECTIONS
ISSUED,

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

(7 copies)

15/4/99

ભારતીય કાલાસાલિક આધ્યકરણ Central Administrative Tribunal દેશ / DESPATCH
12 APR 1999
હૃત્યાંકાદ ન્યાયાદીટ HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH

AT HYDERABAD

Miscellaneous Application No. 265 of 1998

IN

ORIGINAL APPLICATION No. 1472 of 1997

Between

1. K. Ananda Kumar,
s/o K.S. Narayan Rao,
Plot No.273, R.K. Nagar,
Malkajgiri, Hyderabad-47.
2. A.N. Giridhar,
s/o A.B. Narsing Rao,
214/C LIGH
Old Santhosh Nagar,
Saidabad, Hyderabad.
3. K.V. Raghavendra Prasad,
s/o Badri Narayan,
Plot No.2, Block-5,
Anand Bagh, Malkajgiri - 47.
4. P. Admodara Rao,
s/o P. Partha Saradhi,
C-51, Railway Quarters,
Moula Ali, Hyderabad - 47.
5. Ram Narayan,
s/o Dayakishan,
1018/13, Railway Quarters,
Chilakalguda, Secunderabad.
6. A. John,
s/o A. Narasimha Rao,
c/o M.S. Reddy, 1018/14,
Railway Quarters, Chilakalguda,
Secunderabad.
7. P.V.P. Kiran Kumar,
s/o P. Tarakeshwara Rao,
360/6, Railway Quarters,
Rifle Range, Secunderabad.
8. G.M.A. Ahmed Baig,
s/o G.M.M. Baig,
c/o B. Balraj,
H.No.10-128, Mirzalguda,
Malkajgiri, Secunderabad.
9. M.M. Basha,
s/o S.A. Samad,
H.No.13-182/1,
Madhusudhan Nagar,
Malkajgiri, Secunderabad.

10. B. Rajender,
s/o Limbadri,
H.No.9-115, Venkateswara Nagar,
Malkajgiri, Secunderabad.
11. M. Sudhakara Reddy,
s/o M. Venkateshwarlu,
H.No.1018/14, Railway Quarters,
Chilkalguda, Secunderabad.
12. R. Anantha Saradhi,
s/o R. Suryanarayana,
H.No. 14-33/6,
Mirzalguda, Malkajgiri,
Secunderabad - 47.
13. S. Kuthu Krishnan,
s/o S.S. Muthu,
H.No. 14-33/6, Mirzalguda,
Malkajgiri, Hyderabad-47.
14. A. Abraham,
s/o A. Sadhu,
H.No.14-33/~~4~~ 4,
Old Mirzalguda, Malkajgiri,
Hyderabad - 47.
15. G.V. Shekar Babu,
s/o G. Prasada Rao,
H.No. 14-33/6,
Mirzalguda, Malkajgiri,
Hyderabad - 47.
16. B. Shekar Raghunath,
s/o B.R. Barambe,
c/o Crew Controller (MG)
South Central Railway,
AKOLA - 444 001.
17. K. Narendra,
s/o K. Ramulu,
H.No. 1207/2, Railway Quarters,
Chilkalguda, Secunderabad-25.
18. Manender Bandu Sonware,
s/o B. Sonaware,
c/o Crew Controller,
S.C. Railway, PURNA.
19. K. Ramesh Kumar,
s/o K. Sheshadri Rao,
H.No.13-182/1,
Madhusudan Nagar,
Malkajgiri, Hyderabad - 48.

.. APPLICANTS
(Applicants)
AND

1. Union of India,
Reptd. by the General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.

1) Service to be effected
on the other side

To fix an early date

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
AT HYDERABAD

MM

M.A. No.

/98

IN

O.A. No. 1472/97



PETITION TO FIX AN EARLY DATE OF

HEARING

Re. sub to *judgment*
on 26/3/98

Received
Revathi
for J.R. Jayaram Rao
31/3/98

MR. G. RAMACHANDRA RAO
ADVOCATE
COUNSEL FOR THE APPLICANTS.

*Received
31/3/98*

2. Chief Personnel Officer,
South Central Railway,
Rail Nilayam,
Secunderabad.

3. Divisional Railway Manager,
South Central Railway,
(Hyderabad Division) (M.G.)
opp. Rail Nilayam,
Secunderabad.

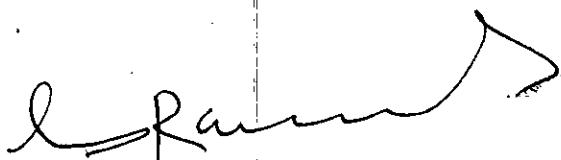
.. RESPONDENTS
(Respondents)

MISCELLANEOUS PETITION FILED UNDER RULE 8 (3) OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL PROCEDURE RULES

For the reasons stated in the accompanying affidavit, the Applicant herein prays that this Honourable Tribunal may be pleased to fix an early date of hearing of O.A.No. 1472/97, and pass such other orders as this Honourable Tribunal deems fit.

Hyderabad,

Dt. 9 .3.1998


COUNSEL FOR THE APPLICANTS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH

AT HYDERABAD

Miscellaneous Application No. 265 of 1998

in

Original Application No. 1472 of 1997

Between:

K. Anandkumar & Others ... Applicants

and

Union of India
represented by General Manager,
South Central Railway,
Secunderabad & Others. ... Respondents

AFFIDAVIT FILED ON BEHALF OF APPLICANTS

I, K. Anandakumar son of Sri K.S. Narayana Rao, aged 28 years, residing at Hyderabad do hereby solemnly affirm and state as follows.

I. I am the Applicant No. I herein and also in the Original Application and I am acquainted with the facts of the case. I am authorised file this affidavit on behalf of other Applicants also.

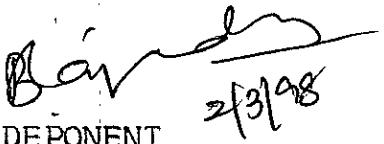
II. The abovementioned Original Application was filed to prepare and publish the seniority list of Diesel Assistants as per the Judgement of the Hon'ble Tribunal in O.A. No. 1168/94 by showing the Applicants (Direct Recruits) above the promotees in the seniority list with all consequential benefits. The respondents have already filed their reply affidavit in the case. The point at issue is covered by judgements of this Hon'ble Tribunal in favour of the Applicants. In view of the wrong reckoning of seniority of

[Signature]

[Signature]
BEN
DEPONENT
2/3/98 ...2

Applicants in the category of Diesel Assistants/Firemen Grade I
Applicants are put to loss.

III. It is therefore prayed that this Hon'ble
Tribunal may be pleased to fix an early date of hearing of
O.A. No.1472/97 and pass such other orders as the Hon'ble
Tribunal deems fit.

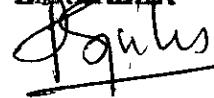

2/3/98

DEPONENT

Solemnly affirmed be fore
me this 21st day of March, 1998
at Hyderabad and the Deponent
signed in my presence.

BEFORE ME

~~EXXONMobil~~



ADVOCATE:: HYDERABAD.

पुस्तक/Original

3/4/98 M.A. 265/98
by
OA: 1422/97

M.A. is allowed
by the OA. in the
1st week of Delays.

HSSP
MS

HRW
MS

भारत/GENERAL बैच केस/BENCH CASE
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

M.A. No. 265 of 11998

IN

O.A. No. 1472 1998

DSR

Expedited Petition

Mr. G. Ramachandra Rao,
COUNSEL FOR THE APPLICANTS.

AND

Mr. J.R. Gopala Rao,
Mr. ADDL. STANDING COUNSEL FOR C.G. RLYS.

In the Central Administrative Tribunal

HYDERABAD BENCH
ANDHRA PRADESH AT HYDERABAD.

OA No. 1472 of 1997

K. Anandakumar &
Others

Applicants
Petitioner

VERSUS

We, K. Anandakumar & others, ^{Union of India Respondents} represented by M. SKR & two others
Applicant-Petitioners in the above Appeal/Petition do hereby appoint and retain
Respondent

G. RAMACHANDRA RAO

B.A., B.L.

ADVOCATE

Advocate/s of the High Court to appear for me/us in the above Application/Petition and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including applications for return of documents or the receipt of any moneys that may be payable to me/us in the said Application/Petition ~~and also to appear in all applications for review of Judgement.~~

- 1) K. Anandakumar
- 2) M. SKR
- 3) K. V. R. Narayana
- 4) A. S. Rao
- 5) Ramakumar
- 6) A. John
- 7) S. Venkateswaran
- 8) G. Mahadev
- 9) M. M. Balaji
- 10) Raj



I certify that the contents of this Vakalat were read out and explained in the language known to the executant or executants in my presence who appeared perfectly to understand the same and made his/her/their Signatures or marks in my presence.

Executed before me this 20th day of September 1997

Accepted

G. RAMACHANDRA RAO,
Advocate
3-4-498, Barkatpura.
Hyderabad-500 027. (A. P.)
Phone: 66106 7565196

ADVOCATE, HYDERABAD

P. RATHAJAH

In the Central Administrative Tribunal

HYDERABAD BENCH
ANDHRA PRADESH AT HYDERABAD.

O.A No.

of 1997

K. Anandakumar &
Olvi

Applicant
Petitioner

VERSUS

Union of India per
H/W K. Anandakumar & Olvi Respondents
L. M. S. M. Olvi

Applicant-Petitioner Respondent In the above Appeal/Petition do hereby appoint and retain

G. RAMACHANDRA RAO

B.A., B.L.

ADVOCATE

Advocate/s of the High Court to appear for me/us in the above Application/Petition and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including applications for return of documents or the receipt of any moneys that may be payable to me/us in the said Application/Petition and also to appear in all applications for review of Judgement.

~~1) Amma~~

15) G. V. Sekhar Babu

11) ~~Amma~~

16) ~~Amma~~

12) ~~Amma~~

17) ~~Amma~~

13) ~~Amma~~

18) ~~Amma~~

14) ~~Amma~~

19) ~~Amma~~

I certify that the contents of this Vakalat were read out and explained in the Language known to the executant or executants in my presence who appeared perfectly to understand the same and made his/her/their Signatures or marks in my presence.

Executed before me this 20th day of Septmbr 1997

Accepted

G. Ramachandra Rao
15/10/97

G. RAMACHANDRA RAO,
Advocate
3-4-498, Barkatpura.
Hyderabad-500 027. (A. P.)
Phone : 05186 7565196

ADVOCATE, HYDERABAD

(P. R. R. A. M. A.)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
1st Floor, HAC Bhavan, Opp: Public Garden, Hyderabad, 500004, A.P.

ORIGINAL APPLICATION NO.

OF 199 7.

1472.

Applicant(s)

v/s

Respondent(s)

K. Ananda Kumar. & 1 Others.
By Advocate Shri:

The General Manager, S.C.Rly.

Sec'bad. & 2 others.

(By/Central Govt. Standing Counsel)

C. Ramachandra Rao.

Mr. J. R. Gopal Rao, SC for Rly.

To.

1. ~~The General Manager, South Central Railway, Union of India, Rail Nilayam Secunderabad.~~
2. The Chief Personnel Officer, South Central Railway,
~~Rail Nilayam, Secunderabad.~~
3. The Divisional Railway Manager, South Central Railway,
Hyderabad Division, (M.G.) Opp. Rail Nilayam, Secunderabad.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal
This the day of . November, 199

//BY ORDER OF THE TRIBUNAL//

Date: 12-11-97

FOR REGISTRATION



Reg.-Seeking permission to file
single or application

HYDERABAD DISTRICT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH :: AT HYDERABAD

M.R. No. of 1997

in

O.A. No. of 1997



PETITION TO FILE A SINGLE ORIGINAL
APPLICATION

Read
View
Ex/Seeking
2h + a

Mr.G. RAMACHANDRA RAO
Advocate

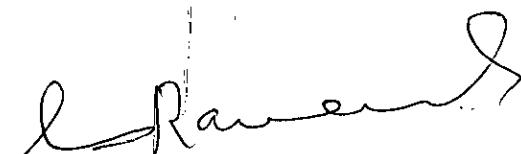
Counsel for the Applicants

May be filed
on
28/10/97

4(5)(a)

MISCELLANEOUS PETITION FILED UNDER RULE 6(7) OF CENTRAL
ADMINISTRATIVE TRIBUNAL (PROCEDURE) RULES, 1987

For the reasons stated in the accompanying affidavit, the Applicants herein pray that this Hon'ble Tribunal may be pleased to permit the Applicants Join together and file a Single Original Application and pass such other orders as this Hon'ble Tribunal deems fit.


COUNSEL FOR APPLICANTS

HYDERABAD,

Date: 15 -10-1997.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

MISCELLANEOUS APPLICATION No. 1000 of 1997

IN

ORIGINAL APPLICATION No. 3437 of 1997

Between

K. Anand Kumar
and 18 others.

.. APPLICANTS

AND

Union of India,
Reptd. by General Manager,
South Central Railway,
Rail Nilayam, Secunderabad-500 071
and 2 others.

.. RESPONDENTS

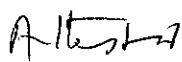
AFFIDAVIT FILED ON BEHALF OF THE APPLICANTS

I B. Rajender, s/o Sri Limbadri, aged 28 years, residing at Malkajigiri, Hyderabad do hereby solemnly affirm and state as follows.

1: I am the Applicant No.10, herein and also in the Original Application and I am acquainted with the facts of the case. I am authorised to file this affidavit on behalf of other Applicants also.

2. All the Applicants herein are working as Diesel Assistants in Hyderabad Division of South Central Railway. In pursuance of the Employment Notice No.1/85, issued by the Railway Service Commission, Secunderabad for that recruitment to the posts of Apprentice Firemen, Grade 'A' all the Applicants had applied for the same. They were duly selected for the posts of Apprentice Firemen, Grade-A, by the Railway Recruitment Board and as per


DEPONENT





orders dated 1.6.1987 issued by the 3rd respondent herein, Applicants were appointed as Apprentice Firemen, Grade-A in the stipendary scale of Rs.900-20-920 (R.S.R.P.) After successful completion of the Apprentice Training, they were absorbed in the regular posts of Firemen Grade-A/ (Redesignated as Diesel Assistants) in the month of June, 1989. Eversince they have been working as such.

3. Applicants state that several persons who were promoted from the lower categories as Firemen-Grade-A on adhoc basis after issuing the Employment Notice No.1/85 were shown as Seniors to the Applicants in the category of Firemen Grade-A / Diesel Assistants. Applicants state that in similar cases relating to seniority between direct recruits and promotees in the category of Firemen Grade-A/ Diesel Assistants this Honourable Tribunal on O.A.No.441/94 and 1168/94 had given directions to the respondents (1) & (2) to prepare seniority lists in the light of the observations made thereunder. Applicants are entitled to the same benefit regarding their seniority in the posts of Firemen Grade-A/ Diesel Assistants Vis-a-vis the ~~direct~~ ^{Promotees} recruits working in Hyderabad Division at South Central Railway. When the Applicants made representations to the 3rd respondent in this regard they were erroneously rejected.

4. In the circumstances Applicants have filed the Original Application seeking for the same relief as given to the direct recruits in O.A.No.441/94 and No.1168/94. The questions of fact and the law arising in the Original Application in respect of each of the Applicants


DEPONENT





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH: AT HYDERABAD

M.A. No.

of 1997.

IN

O.A. No.

of 1997

THE VENDEE

1.3.3. *Stress and the Vowel*

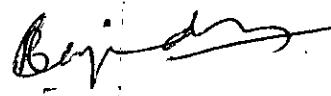
LARGE LANDSCAPE IN 1671 133

PETITION TO PERMIT A SINGLE
ORIGINAL APPLICATION.

Mr. G. RAMACHANDRA RAO,
ADVOCATE
COUNSEL FOR THE APPLICANTS

are common and the relief sought for by the Applicants can be granted by this Honourable Tribunal in a Single Application.

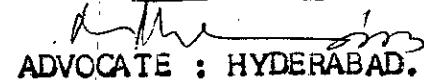
It is therefore prayed that this Honourable Tribunal may be pleased to permit the Applicants to join together and file a Single Application, as otherwise the Applicants will be put to great hardship and irreparable loss.



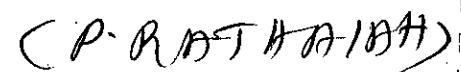
DEPONENT

Solemnly affirmed before me
this day the 22nd September,
1997, the Deponents signed
his name in my presence at
Hyderabad.

BEFORE ME



ADVOCATE : HYDERABAD.



(P. RATHAIAH)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Miscellaneous Application No.1000 of 1997

in

Original Application No.3437 of 1997

Between:

1. K. Ananda Kumar
S/o K.S. Narayan Rao
Plot No.273, R.K. Nagar,
Malkajgiri, Hyderabad-47.
2. A.N. Giridhar
S/o A.B. Narsing Rao
214/C LIGH
Old Santhosh Nagar,
Saidabad, Hyderabad.
3. K.V. Raghavendra Prasad,
S/o Badri Narayan
Plot No.2, Block-5
Anand Bagh, Malkajgiri-47.
4. P. Damodahra Rao
S/o P.Partha Saradhi,
C-51 Railway Quarters
Moula-Ali, Hyderabad-47.
5. Ram Narayan
S/o Dayakishan
1018/13, Railway Quarters,
Chilkalguda, Secunderabad.
6. A. John
S/o A. Nagashwara Rao
C/o M.S. Reddy, 1018/14,
Railway Quarters, Chilkalguda,
Secunderabad.
7. P.V.P. Kiran Kumar
S/o P. Taraleshwara Rao
360/6 Railway Quarters,
Rifle Range, Secunderabad.
8. G.M.A. Ahmed Baig,
S/o G.M.M. Baig,
C/o B. Balraj,
H.No.10-128, Mirzalguda,
Malkajgiri.
9. M.M. Basha
S/o S.A.Samad,
H.No.13-182/1,
Madusudhan Nagar,
Malkajgiri, Hyderabad.
10. B. Rajender
S/o Limbadri,
H.No.9-115, Venkateshwara Nagar,
Malkajgiri, Hyderabad.

11. M. Sudhakara Reddy
S/o M. Venkateshwarlu
H.No.1018/14, Railway Quarters,
Chilkalguda, Secunderabad.
12. R. Anantha Saradhi
S/o R. Suryanarayana
H.No.14-33/6,
Mirzalguda, Malkajgiri,
Hyderabad-47.
13. S. Kuthu Krishnan
S/o S.S.Muthu
H.No.14-33/6, Mirzalguda,
Malkaggiri, Hyderabad-47.
14. A. Abraham
S/o A. Sadhu,
H.No.14-33/4,
Old Mirzalguda, Malkajgiri,
Hyderabad-47.
15. G.V. Shekar Babu
S/o G. Prasada Rao,
H.No.14-33/6
Mirzalguda, Malkajgiri,
Hyderabad-47.
16. B. Shekar Raghunath
S/o B.R. Barambe
C/o Crew Controller(MG)
South Central Railway,
AKOLA - 444001.
17. K. Narendra
S/o K. Ramulu
H.No.1207/2, Railway Quarters,
Chilkalguda, Secunderabad-25.
18. Mahender Bandu Sonware
S/o B. Sonaware
C/o Crew Controller
S.C.Railway, PURNA.
19. K. Ramesh Kumar
S/o K. Sheshadri Rao
H.No.13-182/1
Madusudan Nagar,
Malkajgiri, Hyderabad-47.

Applicants
....(APPLICANTS)

A N D

1. Union of India
represented by General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad.
3. Divisional Railway Manager,
South Central Railway
(Hyderabad Division)
Opposite Rail Nilayam
Secunderabad.

..... Respondents
(RESPONDENTS)

31/11/97

पूर्व/ORIGINAL

रेलवे/RAILWAY

Mr. G. Ramachandra Rao,
for the applicant and
Mr. J.R. Gorale Rao, for the
respondent.

इच्छा केस/BENCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

M.A. NO. 1000 OF 1997

IN

O.A. SR. NO. 3437 OF 1997

MA is not opposed.
Under the circumstances
referred to the RA is
allowed to register the
OA.

Pr
HSW
RJ

✓
HRRN
M(A)

SINGLE O.A. PETITION

Mr. G. Ramachandra Rao
COUNSEL FOR THE APPLICANT.

AND

Mr. J.R. Gorale
Sr. ADDL. STANDING COUNSEL FOR
C.G. Rlys.